

eration of the Bill.

The question is:

"Clauses 2 to 19 stand part of the Bill."

The motion was adopted.

Clauses 2 to 19 were added to the Bill.

MR. DEPUTY SPEAKER : The question is:

"That clause 1, the Enacting Formal and the Long title stand part of the Bill"

The motions was adopted.

Clause 1, the Enacting Formula and Long Title were added to the Bill.

SHRI K.V. THANGKABALU: I move:

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is:

"That the Bill be passed."

The motion was adopted.

15.49 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Eighteenth Report

[English]

SHRI P.P. KALIAPERUMAL (Cuddalore) : I beg to move:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th March, 1993."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th March, 1993."

The motion was adopted.

15.50 hrs

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 30, etc.)

By Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the people Act. 1951."

The motion was adopted.

SHRI YASHWANTRAO PATIL : Sir, I introduce the Bill.

15.50 1/2 hrs

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 371)

by Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.